

[श्री दिग्म्बर सिंह]

से मथुरा वृन्दावन, गोकुल, नन्दगांव, कोसी और भरतपुर को कुकिंग गैस की भूमिगत लाइन डाल कर कनैक्शन देने का अनुरोध करता हूँ। कारखाने में जहां मथुरा को अनेक असुविधाएं जैसे वायु और यमुना के पानी का गंदा होना, पानी का स्तर भूमि में नीचे चला जाना, शुद्ध शाकाहारी जनता में बाहर के मांसाहारी लोगों के आने के कारण मांसाहारी होटल खुलना, ठंडाई पीने वाले वृजवासियों के बीच में शराब पीने वालों का आकर वातावरण खराब करना, राधा कृष्ण की परम्परा के अनुसार बृज की रासलीला और नृत्य के बीच में विदेशी गाने और नृत्य का बढ़ना आदि बुराइयों को सहन करना पड़ रहा है तो उनको कम से कम यह कुकिंग गैस की सुविधा तो प्राप्त होनी ही चाहिए। मेरा माननीय मंत्री जी से निवेदन है कि शीघ्र इसकी व्यवस्था करने की वह कृपा करें।

(x) Indiscriminate cutting of trees in Purnia, Bihar.

श्रीमति माधुरे सिंह (पूर्णिया) : वायु-मडल प्रदूषण, बनों का साफ किया जाना, पेड़ों की कटाई आदि ने आज हमारे देश में गंभीर समस्या का रूप धारण कर लिया है। प्राकृतिक सौंदर्य और नैसर्गिक सुषमा में समृद्ध हमारा देश आज प्रकृति के संरक्षण और सवर्धन के प्रति धोर उपेक्षा बरत रहा है। आज लोगों को प्राकृतिक सौंदर्य में आकर्षण नहीं है। कई किस्म के विशाल एवं दुर्लभ वृक्ष साफ किए जा रहे हैं। परम्परागत सौंदर्य नष्ट हो रहा है। विहार में पूर्णिया जिला इसका प्रमाण है। वहां अस्थायी स्वार्थ की पूर्ति के लिए मनुष्य वृक्षों को कितनी हानि पहुँचा रहा है, यह उसका ज्वलन्त उदाहरण है। पेड़ और हमारी राष्ट्रीय सम्पत्ति हैं। वे

प्राकृतिक संतुलन बनाए रखने में मदद करते हैं। हमारे धर्म और संस्कृति से उनका गहरा संबंध है। पूर्णिया में वृक्षों की कुछ स्वार्थी व्यक्तियों द्वारा बेतहाशा कटाई की जा रही है। इस से वातावरण की जो हानि हो रही है उसकी कल्पना भी कठिन है। किसी समय उपयोगी, मनोहर और आकर्षक वृक्षों के लिए प्रसिद्ध था और इन से उत्पन्न पुष्प और फल, जड़ी बूटियां सुन्दर मजबूत इमारती लकड़ी आदि जन साधारण के लिए हितकारी और सुख समृद्धि का साधन थीं। आज पूर्णिया शुष्क पेड़ पौधों से वंचित बंजर जिला प्रतीत होता है। मैं पूर्णिया में वृक्षों की बिना हिचकिचाहट की जा रही कटाई पर रोक लगाने के लिए केन्द्रीय सरकार का सहयोग चाहती हूँ। बुद्ध और महाबीर की कर्मस्थली विहार प्रदेश की प्राकृतिक छटा और नैसर्गिक सौंदर्य की रक्षा हम सब का पावन कर्तव्य है। मैं आशा करती हूँ कि भारत सरकार इस दिशा में तुरन्त प्रभावशाली कार्य-वाही करेगी।

15.05 hrs.

SPECIAL COURTS (REPEAL) BILL

MR. CHAIRMAN: Now we take up Special Courts (Repeal) Bill. For this Bill only 25 minutes are left as per time allocation made by the Business Advisory Committee. Therefore, I want that all those Members who are keen to speak should be brief. Many points are being repeated. This will provide an opportunity to other Members to give their suggestions and views. Shri Era Anbarasu.

SHRI ERA ANBARASU (Chengalpattu): I stand to support the repeal of the Special Courts (Repeal) Bill. Many reasons for the repeal have already been given. The experience in

the working of the Act has shown that it has not inspired public confidence.

I heard the speeches of so many speakers here. They wanted certain criteria. They wanted to know what are the criteria for judging "that the Act has shown that it has not inspired public confidence." I would like to tell them that Shrimati Indira Gandhi has come to power because of the massive mandate. Not only she but all her followers came to power. Even after knowing this fact, they are ignorant about the fact. This is how the public responded to the institution of the special courts. If a person is sleeping we can only wake him up. But if a person pretends as if he is sleeping, we cannot wake him up. That is the attitude of the Opposition leaders. I only feel sorry for their ignorances. This was only brought with the political vendetta somehow to put Shrimati Indira Gandhi and her followers in jail.

I would like to impress upon you certain things. Why did the Congress Party become a national party? How was it able to withstand all the hurdles even though Shrimati Indira Gandhi was defeated in the year 1977. I can even quote some of the articles that appeared in the National Herald and in the Indian Express. It is because Shrimati Indira Gandhi is not an ordinary person like you. She has got some divine quality in her to excuse even the people who have committed mistakes. Did you come to rule the nation? Did you concentrate your ideas only to formulate laws and regulations or to bring about certain social changes in society? Not at all. You were only trying to accuse Shrimati Indira Gandhi. You were trying to accuse the followers of Shrimati Indira Gandhi. That was only your activity. You were fighting for the chair. Even now some senior leaders of yours are sitting here with an eagle's eye only to capture seats on the other side and not to

do good service to the nation. That is what you are aiming at.

It is very easy to put you behind the bar. I can point out a number of things.

DR. SUBRAMANIAM SWAMY (Bombay North East): I challenge. Why do you not do that? It is an open challenge. Why do you not do that?

SHRI ERA ANBARASU: You know how gold was auctioned and how many people were involved in it.

*While the country's gold was auctioned, how many looted and amassed wealth? All those things were excused by Shrimati Indira Gandhi. Because the looting was done by you was excused by her, today she is the world's greatest leader.

To-day she stands as the world's greatest leader because she has excused and forgotten all the crimes that you have committed. Not only that **how they had grabbed thousands of acres of land when they were in power. Did we take any action?

When Shri Jagjivan Ram was in power....

MR. CHAIRMAN: Please do not mention so many names. This is not a good tradition to mention names and bring in allegations like this.

SHRI JAIPAL SINGH (Haridwar): The hon. Member is not present in the House just now. (Interruptions).

SHRI ERA ANBARASU: I may say something about the Deputy Prime Minister Shri Jagjivan Ram. If we had taken them to the Special Court, what would have been their fate? What would have happened to them? They would have been imprisoned. Not only that.

SHRI SUDHIR GIRI (Contd): I am on a point of order.

MR. CHAIRMAN: What is your point of order?

*The original speech was delivered in Tamil.

**Not recorded.

SHRI C. T. DHANDAPANI (Pol-lachi): How can there be a point of order when Shri Era Anbarasu is speaking?

MR. CHAIRMAN: There can always be a point of order. Let me decide whether there is a valid point of order or not. The point of order can be raised even during the speech of a Member, if he says something which is unparliamentary.

What is your point of order?

SHRI SUDHIR GIRI: He is stating something which is derogatory to the Members of this House. So, I oppose and say that such descriptions should not be allowed.

MR. CHAIRMAN: I will go through the proceedings and I will take my decision.

SHRI K. RAMAMURTHY (Krishnagiri): Since you are telling if there is anything objectionable that will be removed, I would like to know here will you remove that which ever is very pertinent? There should not be any blanket permission.

MR. CHAIRMAN: There is no blanket permission. It is the right of the Chair. I will see. Suppose he has said something which I had not heard at that time.

AN HON. MEMBER: Is Morarjibhai an un-parliamentary word?

MR. CHAIRMAN: Whatever it is, I will go through the record and if there is anything derogatory that will be deleted.

SHRI C. T. DHANDAPANI: You said names of any person should not be referred to here. He may not refer to the names. Any Member of this House may like to have the name of a particular person.

MR. CHAIRMAN: I am not saying that the name should not be referred to. I say do not bring in the names and make allegations.

SHRI C. T. DHANDAPANI: That should not be connected with the allegations.

MR. CHAIRMAN: Certainly. If you make allegations you cannot name like that.

Please continue your speech.

*SHRI ERA ANBARASU: Could we not have sent this case to the Special Court? If we had just implemented the law enacted by you, we could have taken enough revenge. We did not do that. We do not want to do that and that is why we want to repeal this Act. Not only that.

When Janata Government was in power, the then Foreign Minister, presently a Member of this House, went abroad. You know that. I do not want to name him. You know it already. (Interruptions)

MR. CHAIRMAN: Please. Hon. Member must maintain the dignity of the House. Whatever he was saying will not form part of the record. This will not form part of the record. Please maintain the dignity of the House. (Interruptions)

MR. CHAIRMAN: I am just giving you the warning.

SHRI ERA ANBARASU: It is a proved charge. (Interruptions).

MR. CHAIRMAN: Please take your seat. I repeat. When you speak in the House—every Member must keep the dignity of the House. Just to bring in this kind of things, mentioning that a Minister no matter, whether you mentioned the name or not, a former Minister went abroad, I think, is very improper. I say, this will not form part of the record.

I am telling you, you should, please, not mention all these things. Please speak on the Bill. Otherwise, your time will be over.

(Interruptions)